

[Shri B. R. Bhagat]

have made out a time schedule for these studies. And then there is the detailed project report. All this will take us into 1972, and only then we can start the construction. Therefore, we visualise that Rs. 110 crores will be enough during this Plan. The bulk of the expenditure will be in the Fifth Plan.

18.16 hrs.

PROCLAMATION IN RELATION TO THE  
STATE OF KERALA AND THE STATE  
GOVERNOR'S REPORT

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS, AND  
MINISTER OF STATE, DEPARTMENTS  
OF ELECTRONICS AND SCIENTIFIC  
AND INDUSTRIAL RESEARCH (SHRI  
K. C. PANT): I beg to lay on the Table :

1. (i) A copy of the Proclamation dated the 4th August, 1970 issued by the

President under article 356 of the Constitution in relation to the State of Kerala published in Notification No. G.S.R. 1124 in Gazette of India dated the 4th August, 1970, under article 356 (3) of the Constitution.

- (ii) A copy of the Order dated the 4th August, 1970, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 1125 in Gazette of India dated the 4th August, 1970.

2. A copy of the Report of the Governor of Kerala dated the 1st August, 1970 to the President.

18.17 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 5, 1970|Sravana 14, 1892 (Saka).*